

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
GREATECH TELECOM TECHNOLOGIES PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	GREATECH TELECOM TECHNOLOGIES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	10th December 2004
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U64203DL2004PTC131153
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: 54-A, Sainik Farms, Khanpur, New Delhi – 110062 Works: K.N. 122/32 & 36, Central Hopetown Nigam Road, Selaqui, Dehradun (Uttarakhand)
6.	Insolvency commencement date in respect of Corporate Debtor	31st July 2020 (Date of Receipt of Order 5th August 2020)
7.	Estimated date of closure of insolvency resolution process	27th January 2021 (180th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Manish Kumar Aggarwal Reg. No.: IBBI/IPA-002/IP-N000916/2019-20/12929
9.	Address & email of the interim resolution professional, as registered with the board	B-22(SFS), Sheikh Sarai, Phase-1, New Delhi-110017 Email : manishshikha68@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Immaculate Resolution Professionals Private Limited, Unit No.111 -112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: cirp.gtptl@gmail.com
11.	Last date for submission of claims	19th August 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) At the address mentioned at Column No.10

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Greatech Telecom Technologies Private Limited on 31st July 2020.**

The creditors of **Greatech Telecom Technologies Private Limited** are hereby called upon to submit their claims with proof, on or before **19th August 2020** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Manish Kumar Aggarwal

Date: 07.08.2020 Interim Resolution Professional for Greatech Telecom Technologies Private Limited

Place: New Delhi

Reg. No.: IBBI/IPA-002/IP-N000916/2019-20/12929